

BENCH-I

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**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

Appeal No. 261/KB/2018

**Present: 1. Hon'ble Member (J) Shri Jinan K.R  
2. Hon'ble Member (J) Shri Madan Balachandra Gosavi**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27<sup>th</sup> March 2018, 10.30 A.M**

Name of the Company		Jasko Exim Pvt Ltd .Vs-ROC, WB	
Under Section		252 (3)	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CA. SHASHI ANANDA PETITIONER

*[Signature]*  
27/3/18

**ORDER**

Appellant is present.

Appellant has filed this appeal u/s.252(3) of the Companies Act, 2013 for restoration of the Company's name.

Heard. Admit.

Let notice be issued to the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to the concerned Income Tax Authorities with PAN Number for filing their detail parawise reply within 30 days from the date of service with a copy in advance to the appellant. Thereafter rejoinder, if any, may be filed within 15 days.

Appellant is directed to serve a copy of the petition along with this order on the Central Government, through the Regional Director, Eastern Region, Ministry of Corporate Affairs, Kolkata, the Registrar of Companies, West Bengal and to concerned Income Tax Authorities with PAN No. and file affidavit of service within 7 days from today.

List it on 05.06.2018 for hearing.

*Sd*

(M.B. Gosavi)  
Member (Judicial)

*Sd*

(Jinan K.R.)  
Member (Judicial)